

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA.
M.A. _____/2022
Arising out of O.A. No.115 of 2021/EZ**

Tribunal on its own motion
Re: Illegal filling of Bijuli Bandh
(Water Body), Sundergarh, Odisha, .. Applicant (S)

-Versus-

State of Odisha & others Respondents


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By the Respondent No.4 through

Place: Cuttack.

Date: 3 . 2 .2023


Addl. Standing Counsel.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
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(Water Body), Sundergarh, Odisha, .. Applicant (S)

-Versus-

State of Odisha & others Respondents

**COMPLIANCE AFFIDAVIT FILED ON BEHALF OF
THE RESPONDENT NO.4 I.E. COLLECTOR
SUNDERGARH, IN COMPLIANCE TO THE ORDER
DTD.19.10.2022, PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL IN M.A _____ /2023,
ARISING OUT OF O.A. NO.115/2021/EZ**

I, Dr. Gavali Parag Harshad, aged about 38 years, S/o Shri Harshad Lakuka at present working as the Collector, Sundergarh, Dist-Sundergarh, Odisha, do hereby solemnly affirm and state as follows:

1. That, in pursuance to the Order dated the 19th October, 2022 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, the Sub-Collector, Sadar, Sundergarh was directed to take steps for recovery of the cost of environmental compensation and cost of restoration from Sri Aurobindo Integral Education and Research Centre, Sundergarh within a period of three months vide letter No.4138/dt.07.11.2022.



ST
AK

Parag Harshad
Gavali

2. That, in response to the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata as well as this office letter No.4139/ dtd.07.11.2022, the Sub-Collector, Sadar, Sundergarh issued a notice to the Secretary, Sri Aurobindo Integral Education and Research Centre, Sundergarh to deposit the cost of Environmental compensation amounting to Rs.36,50,000/- and cost of restoration to the tune of Rs.2,88,518/- total comes to Rs.39,38,518/- on or before 27th Dec., 2022 vide Notice No.9818 dtd.17.12.2022 of Sub-Collector, Sadar, Sundergarh.

Copy of the Notice No.9818 dtd.17.12.2022 is annexed herewith as Annexure-1/4.



AS

3. That, it is humbly submitted that, the Secretary, Sri Aurobindo Integral Education and Research Centre, Sundergarh has not yet deposited the amount of Rs.39, 38,518/- although the Principal of said institution has received the notice on dtd.21.12.2022. As such, the Sub-Collector has been asked to issue a reminder for depositing the amount in question forthwith.

4. Accordingly, the Sub-Collector, Sadar, Sundergarh has issued 1st reminder to the Secretary, Sri Aurobindo Integral Education and Research Centre, Sundergarh to deposit the entire amount Vide letter

Ganesh Prasad Kharwad ✓

No.443 dt.18.01.2023 of Sub-Collector, Sadar, Sundergarh in order to carry out/implement the order of the Hon'ble NGT.

Copy of the letter No.443 dtd.18.01.20223 is annexed herewith as Annexure-2/4.

- 5. That, the deponent reserves the right to file further affidavit, as and when required.
- 6. That, the facts stated above are true to the best of my knowledge, belief and based on official records.

Identified by

SM (Samapriya Mishra)

Advocate

Gawali Prady Kishor

Deponent

CERTIFICATE

Certified that cartridge papers are not available.

Cuttack,

Date. 3.2.23

SM

Addl. Standing Counsel.



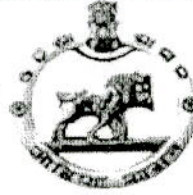
NETAJI SABYASACHI GHOSE
NOTARY, ADVOCATE
GOVT. OF ORISSA
Regd. No-ON-28/03
CUTTACK TOWN

The above named deponent being identified by Mr./Ms. S. Samapriya Mishra, Advocate, appears before me on 3/2/23 at Cuttack, Orissa, and solemnly swears that the facts stated are true to his knowledge and belief.

NOTARY
CUTTACK TOWN

OFFICE OF THE SUB-COLLECTOR, SADAR, SUNDARGARH.
(Revenue & Disaster Management Department, Govt. of Odisha)

Office of the Sub-Collector, Sadar,
Sundargarh - 770001
Tel / Fax No. 06622-272234
E-mail - subcol.sund-od@nic.in



21 DEC 2022

2433
26/12/22

No. 9818 /Dt. 17.12.2022

NOTICE

To

The Secretary,
Sri Aurobinda Integral Education & Research Centre,
Sundargarh

Sub:- Regarding recovery of an amount of Rs.39,38,518/- towards restoration and compensation thereof.

Sir,

In pursuance to the Order passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata communicated vide Letter No.4138/dt.07.11.2022 of Addl. District Magistrate, Sundargarh, I am to say that the Hon'ble Tribunal have directed for recovery of the following amount from the Educational Institution i.e. Sri Aurobinda Integral Education & Research Centre, Sundargarh and submit the action taken report within a period of 15 days. The copy of the order of the Hon'ble Nation Green Tribunal, Eastern Zone, Kolkata is enclosed herewith for reference.

1. Cost of Environmental Compensation - Rs.36,50,000/-
 2. Cost of Restoration - Rs. 2,88,518/-
- Total -Rs.39, 38,518/-

It is therefore requested to deposit the amount of Rs.39,38,518/- towards restoration and compensation in the office of the undersigned on or before 27th of December, 2022 unflinching for further course of action at this level.

This may be treated as **EXTREMELY URGENT**.

Yours faithfully,

Sub-Collector, Sadar,
Sundargarh

Memo No. 9819 /Dt. 17.12.2022

Copy submitted to the Addl. District Magistrate, Sundargarh for information & necessary action with reference to his Letter No.4138/Judl.,dt.07.11.2022.

Sub-Collector, Sadar,
Sundargarh

OFFICE OF THE SUB-COLLECTOR, SADAR, SUNDARGARH.
(Revenue & Disaster Management Department, Govt. of Odisha)



Office of the Sub-Collector, Sadar,
Sundargarh - 770001
Tel / Fax No. 06622-272234
E-mail - subcol.sund-od@nic.in

No. 443 /Dt. 18.01.2023

To

The Secretary,
Sri Aurobinda Integral Education & Research Centre,
Sundargarh

Sub.- Regarding deposit of the cost of environmental compensation & restoration.

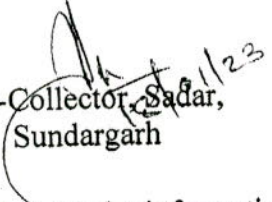
Ref:- This office letter no. 9818/ dt. 17.12.2022.
Sir,

With reference to the subject cited above, I am to say that you have been instructed deposit the amount of Rs. 39,38,518/- towards environmental compensation & cost of restoration vide this office letter no. 9818 dt. 17.12.2022. But you have not deposited the considered amount till date for which the order of the court has not yet been complied & necessary information could not submitted before the Hon'ble NGT.

You are therefore once again instructed to deposit the entire amount of Rs. 39,38,518/- by 3rd February 2023 unfailingly.

This may be treated as **EXTREMELY URGENT**.

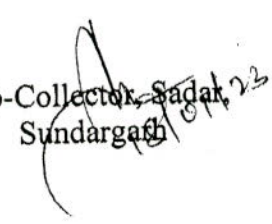
Yours faithfully,


Sub-Collector, Sadar,
Sundargarh

Memo No. _____ /Dt. _____

Copy submitted to the Addl. District Magistrate, Sundargarh for information &

necessary action.


Sub-Collector, Sadar,
Sundargarh